

AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) The allocation was made for the whole year and not for the periods April-September, 1968 and October 1968—March, 1969 separately. A list showing the quantities of 16-20 gauge steel sheets allocated to various industries is laid on the Table of the House. [*Placed in Library. See No. LT-1288/69.*]

(c) No, Sir.

(d) Does not arise.

(e) No allocation was made to Barrel fabricators as they had already received advance allocation from the Joint Plant Committee, Calcutta, and the question of release of the balance entitlement to them was under the consideration of Government consequent on a Court injunction in regard to the adjustment of the advance allocation made by the Joint Plant Committee.

Bharat Barrel and Drum Manufacturing Co. (P) Ltd.

259. SHRI SITARAM KESRI : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Starred Question No. 54 on the 23rd July, 1968 and state :

(a) whether the appeal of the State of Maharashtra filed in the Supreme Court against the order of the Bombay High Court exonerating M/s. Bharat Barrel and Drum Mfg. Co. (P) Ltd., has been dismissed on the ground that there were no grounds in their appeal worth considering by the Supreme Court ;

(b) if so, at whose instance the State of Maharashtra had filed the said appeal in the Supreme Court ;

(c) whether the insistence of the State of Maharashtra on Government to keep this firm blacklisted till the disposal of their appeal in the Supreme Court resulted in huge loss to Government due to suspension of the dealings of the said firm with Government undertakings ;

(d) whether the order blacklisting M/s.

Bharat Barrel and Drum Mfg. Co. Pvt. Ltd. has since been revoked ; and

(e) if so, from which date ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT) : (a) The appeal of the State Government of Maharashtra has been dismissed by the Supreme Court with the following observations :

“It is well established that in an appeal under Art. 136 of the Constitution this Court will not ordinarily interfere with the findings of fact given by the High Court but the jurisdiction will be exercised only in a case where it finds that substantial and grave injustice has been done and that exceptional and special circumstances exist in the case. In the case of an appeal from an order of acquittal this Court will not interfere unless the High Court can be said to have acted perversely or otherwise improperly or the facts of the case are such that no tribunal could legitimately arrive at the conclusion that the guilt of the accused has not been proved beyond any reasonable doubt. Applying the principle to the present case, we are of opinion that no ground has been made out for interference with the judgment of the High Court in the present case. This appeal accordingly fails and is dismissed.”

(b) This concerns the State Government of Maharashtra and not the Government of India.

(c) No, Sir.

(d) Yes, Sir.

(e) From January, 31, 1969.

रेलवे के टिकट बलेटों के लिये छुट्टी
रिजर्व कर्मचारियों की व्यवस्था

261. श्री क० सि० मधुकर : क्या रेलवे
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे कर्मचारियों

के कुछ वर्गों में छुट्टी रिजर्व कर्मचारियों की व्यवस्था है और उनको उन वर्गों के लिए वेतन दिया जाता है।

(ख) क्या यह भी सच है कि टिकट क्लबटर के लिए भी छुट्टी रिजर्व क्लर्क का उपबन्ध है परन्तु जब छुट्टी रिजर्व चल टिकट परीक्षक भर्ती किया जाता है तो उनको केवल टिकट क्लबटर का वेतन ही दिया जाता है यद्यपि उनको चल टिकट परीक्षक कार्य करना होता है।

(ग) यदि हां, तो इस अन्याय के क्या कारण हैं।

(घ) क्या टिकट क्लबटरों की इस समस्या की ओर सरकार का ध्यान दिलाया गया है : और

(ङ) यदि हां, तो इस समस्या को हल करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (डा० राम सुमंग सिंह) :

(क) जी हां।

(ख) चल टिकट परीक्षकों और टिकट क्लबटरों की कोटियों के लिए छुट्टी रिजर्व के रूप में काम करने के लिए 110-180 रुपये के ग्रेड में टिकट क्लबटरों की व्यवस्था की जाती है। जब कोई टिकट क्लबटर 30 दिन से अधिक की अवधि की छुट्टीरिक्ति में और 21 दिन से अधिक की अवधि की रिक्तियों के आवश्यक मामलों में चल टिकट परीक्षक के रूप में काम करने के लिए नियुक्त किया जाता है तो उसे उस पद का वेतन दिया जाता है जिस पर उसे नियुक्त किया जाता है।

(ग) सवाल नहीं उठता।

(घ) ऐसा कोई अभ्यवेदन नोटिस में नहीं आया है।

(ङ) सवाल नहीं उठता।

Arrest of Workers at Bokaro Steel City

262. SHRI M.H. GOWDA :
SHRI K. LAKKAPPA :
SHRI BAIDHAR BEHERA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that more than 100 workers belonging to a Union have been arrested at the Bokaro Steel City;

(b) if so, the reasons of their arrest; and

(c) the steps taken to meet the demands of the workers ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

(a) Yes, Sir.

(b) This was due to unlawful activities of the workers during the strike organised by Bokaro Ispat Kamgarh Union, which is not a recognised Union.

(c) The demands of the workers have been referred to the arbitration of labour Commissioner of Government of Bihar, who has asked the parties to file written statements on the matters of disputes.

Report of Commissioner for Scheduled Castes and Scheduled Tribes

263. SHRI BHAGABAN DAS :
SHRI C.K. CHAKRAPANI :
SHRI A.K. GOPALAN :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Commissioner for Scheduled Castes and Scheduled Tribes has submitted his Annual Report to the President;

(b) if so, the main recommendations made by him;

(c) the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE